

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

RSA No. 4041 of 2013 (O&M)

Maghar Singh and Anr

Vs

Parshotam Lal and ors.

To,

Respondent No. 1:

**Parshotam Lal s/o Jagan Nath
Add.: Village Gill Patti,
Tehsil & District Bathinda**

Respondent No. 2:

**Nachhattar Singh s/o Gurbachan Singh
Add.: Village Gill Patti,
Tehsil & District Bathinda**

Respondent No. 3:

**Jangir Singh s/o Chanda Singh
Add.: Village Gill Patti,
Tehsil & District Bathinda**

Whereas it is proved to the satisfaction of this court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued against him to appear in this Court on **19.03.2019** personally or through some one authorized by law to act for him or an Advocate of this Court to defend the above noted case failing which it will be heard and decided in his absence.

Given under my hand and the seal of this Court on 25th February, 2019.

H. C. Dhillon
25/2/19
Superintendent Gr. I (Civil-II)

Punjab and Haryana High Court

Chandigarh

Rajal
25/2/19